

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P (Cr.) No. 6 of 2018

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Ms. Khushboo Kataruka, Advocate

FOR THE STATE : Mr. P.A. S.Pati, SC-IV

08/26.06.2020

Counsel for the petitioner submits that so far as defect no. 3 is concerned i.e court fee as pointed out by the office, has already been deposited.

Rest defect(s) is hereby ignored for the present.

Counsel for the State is directed to seek instruction as to what steps are being taken to give protection to the petitioner who happens to be the witness in Margomunda P.S. Case No. 60 of 2014 whose trial is pending before the ADJ-I Deoghar.

So far as prayer number (b) is concerned liberty is given to the petitioner to file a separate application under Cr.P.C.

List this case after six weeks.

(ANANDA SEN , J)